

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

-395/ND//2017

In the matter of :

Manu Rajendra

... PETITIONER

Vs.

Abhikarma Realty and Infrac. (P) Ltd

... RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Dr. UK Chaudhary, Sr. Advocate  
Mr. Mansumyer Singh, Advocate  
Mr. Himanshu Vij, Advocate

For the Respondent/Corporate Debtor : : Mr. Abhay K. Das, Advocate for R-2

ORDER

Learned Counsel for the petitioner is present and seeks for status quo to be maintained with regard to the immoveable property, details of which have been given in the documents. However, Ld. Counsel for the petitioner is directed to submit the Encumbrances Certificate in relation to the property for which status quo has been sought for in order to ascertain the details about the present ownership of the immoveable property and for which maintenance of status quo is sought for and to prevent the further transfer of property to third parties.

Taking into consideration the request of the Ld. Senior Counsel for the Petitioner, the matter is posted for hearing on 16.11.2017.

Sd/—

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)